

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

EXCISE Appeal No. 12862 of 2019

[Arising out of Order-in-Original/Appeal No VAD-EXCUS-002-APP-224-2019-20 dated 31.07.2019 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-VADODARA-II]

Hindustan Coca Cola Beverages Limited

.... Appellant

Village Goblej, Taluka Matar, Kheda
Kheda, Gujarat

VERSUS

Commissioner of Central Excise & ST, Vadodara

.... Respondent

1st Floor, Room No.101,
New Central Excise Building,
Vadodara, Gujarat-390023

APPEARANCE :

Shri Nirmalya Shukla, Advocate for the Appellant
Shri G. Kirupanandan, Superintendent (AR) for the Respondent

CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)

DATE OF HEARING/ DECISION: 22.06.2022

RAMESH NAIR :

Appeal disposed of. For order, see order of date in Excise Appeal No.
12861 of 2019.

**(Ramesh Nair)
Member (Judicial)**

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